

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 7/MP/2019 alongwith IA No.10/2019

Subject : Petition under Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 and the detailed procedure 2018 for directing PGCIL to *inter-alia* grant revised LTA to the Petitioner.

Petitioner : Srijan Energy Systems Pvt. Ltd. (SESPL)

Respondent : Power Grid Corporation of India Ltd.

Date of hearing : 30.5.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Buddy Ranganandhan, Advocate, SESPL
Shri Sumant Nayak, Advocate, SESPL
Ms. Kritika Angirish, Advocate, SESPL
Shri Samiron Borkataky, Advocate, SESPL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Nehul Sharma, Advocate, PGCIL
Shri Swapnil Verma, PGCIL
Shri Ranjeet S.Rajput, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

During the hearing, the learned counsels for the Petitioner and the Respondent, advanced extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

2. After hearing the learned counsels for the Petitioner and the Respondent, the Commission directed the Petitioner and the Respondent to file their respective written submissions with copy to each other, by 17.6.2019

3. Subject to the above, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**